

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 30TH DAY OF MARCH, 2000

Original Application No.1185 of 1995

CORAM:

HON.MR.S.BISWAS, MEMBER(A)

Raj mani yadav, S/o late Ram nath
Yadav, R/o village Meerpur, Post
office Madhupur, district Jaunpur.

.... Applicant
(By Adv: Shri Ram Dawar)

Versus

1. Union of India through
Circle Selection Committee/Director
Office of the C.P.M.G, U.P.Circle
Lucknow.
2. Supdt. of Post Offices,
Jaunpur Division, Jaunpur.
3. Chief Post Master General,
U.P.Lucknow.
4. Union of India through Secretary
Communication Department,
New Delhi.

.... Respondents
(By Adv: Shri Amit Sthalekar)

O R D E R

(By Hon.Mr.S.Biswas, A.M.)

The applicant is the son of the deceased employee of the Railways who expired on 11.5.1994. An application for compassionate appointment was sent to the respondents on 20.9.1994 which has been disposed of on 21.8.95 rejecting the claim on the ground that the financial condition of the applicant is solvent. A terminal benefit of Rs.75.000/- in addition to the landed property of which an annual income of Rs.7200/- is also being earned. In the situation, clause of solvency was involved to reject the claim.

2. I have heard the counsels for both the parties and find that the applicant has not been able to cite any rule for evidence in ^{the} case in his favour which has been violated in

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in the rejection of the claim for compassionate appointment. In the situation, the ^{SB} limited application for compassionate appointment fails. The same is rejected. The OA is disposed of accordingly with no order as to costs.

S. B. Srinivas
MEMBER(A)

Dated: 30.03.2000

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